COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 188 OF 2017 & IA NO. OF 446 OF 2017 & IA NO. OF 254 OF 2018

Dated: 26th April, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Balmer Lignite Mining Company Ltd. Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aman Dixit

Counsel for the Respondent(s) : Ms. Himanshi Andley for

Mr. R.K. Mehta for R.1

ORDER

IA NO. 254 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 188 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on <u>07.08.2018.</u>

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/tpc